

SHRI GIRDHARI YADAV: Don't talk about that. He seems to be an honest person...*(Interruptions)*

[English]

SHRI PINAKI MISHRA: Sir, I have not completed my statement...*(Interruptions)* The CBI had done it as per the oral direction given by the Patna High Court. What is the correct position? Is it as per the Joint Director's statement or is it as per the oral direction given by the High Court?

MR. CHAIRMAN: How can you defy the Chair? Does the rule permit the hon. Members to defy the Chair?

SHRI PINAKI MISHRA: I will never defy the Chair.

MR. CHAIRMAN: Then, please sit down. I have checked the proceedings.

(Interruptions)

[Translation]

MR. CHAIRMAN: Mr. Pappu, please have patience. I would like to quote that too. The Deputy Speaker had stated it is not clear whether the incident of calling the army in Bihar has occurred or not and on whose instance it has happened. Secondly it is also not clear whether anybody has travelled by Coal India plane. I would like that the Government should make a statement either today or tomorrow.

SHRI NITISH KUMAR: It has been presumed by the gesture of the Chair in the light of Shri Chandrashekhar's statement...*(Interruptions)*

SHRI PINAKI MISHRA: Who had given the instructions to call the army?

[English]

MR. CHAIRMAN: Again what is this? Does the House permit this kind of a behaviour from the hon. Members?

SHRI PINAKI MISHRA: No, Sir.

MR. CHAIRMAN: So, I would draw the attention of the hon. Minister to the fact that in his statement certain points have been discussed and certain points have not been discussed. He may kindly get it checked up and reply or he may add further in his statement.

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): Mr. Chairman, Sir, I hope that the hon. Members will not mind. I am just saying that according to the rules, any hon. Member has a right to table a motion asking for a discussion under Rule 193 or Rule 184 on the statement which I have made. A full discussion can take place.

Sir, there are two points which I could gather. I am sorry that I was not in the House yesterday. One point was regarding what Shri Nitish Kumar described as breakdown of law and order in Bihar.

We have no such evidence up to now before us. There is a complaint which is, of course, on record that the Bihar Government was not giving adequate assistance to the authorities for carrying out the arrest of Shri Laloo Prasad Yadav. If they had not given adequate assistance, that does not amount to breakdown of law and order machinery. The question whether they were giving adequate assistance or not; if not, why not; for all these things, an enquiry will have to go into it fully. Naturally, the Bihar Government has denied it.

As regards the other point about the misuse of a plane belonging to Coal India, that does not relate to our Ministry. It relates to the Coal Ministry. If they have anything to say about this, they can do so.

MR. CHAIRMAN: So far as the information from the Coal Ministry is concerned, the hon. Minister has informed me that she is collecting the details. The details are not yet available.

(Interruptions)

[Translation]

SHRI RAJESH RANJAN ALIAS PAPPU YADAV: I too have evidences...*(Interruptions)*

[English]

MR. CHAIRMAN: The hon. Minister of Coal may kindly make the statement as early as possible.

If any hon. Member wants to give a notice for further discussion on the statement made by the hon. Minister of Home Affairs, it would be considered by the Business Advisory Committee and the Speaker.

(Interruptions)

SHRI PINAKI MISHRA: Sir, the House is glossing over the major issue without knowing who had given the oral instructions.

[Translation]

SHRI RAJESH RANJAN ALIAS PAPPU YADAV: No reply regarding Coal India has been given.

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRIMATI KANTI SINGH): Mr. Chairman has already mentioned it.

14.43 hrs.

[English]

OBSERVATION RE : INSTALLATION OF NEW CAMERAS IN THE CHAMBER

MR. CHAIRMAN: Hon. Members may kindly recall that the issue of installation of certain new cameras in this Chamber was raised. The Chair had observed that the Members would be informed about this today.

Based on facts ascertained from Doordarshan, I may state that these cameras are of superior technology and are robotic. They are eight in number and would replace the existing four big cameras installed in the Galleries for live coverage of the proceedings of the House.

Due to the inadequate reach of every segment of the House by the existing big cameras and also because of their inability to take the desired shots from all the different angles, it was decided to instal a Remote Control Camera System for each House after studying such systems in various countries.

The new robotic cameras will be operated by remote control from the studio set up in Room No. 50, Parliament House. They will cover all areas of the Chamber including those which are difficult of access now. The ultimate output obtained by use of these cameras is expected to be of far superior quality.

These cameras have nothing to do with any kind of surveillance as apprehended by the hon. Members.

Regarding the observation of the Members that the installation of robotic cameras has not been done aesthetically, I may state that the work has been done by Doordarshan in consultation with the Chief Architect, CPWD. However, the views expressed by Members in this regard are being conveyed to the Doordarshan authorities and the Chief Architect, CPWD for appropriate and feasible action.

SHRI PRAMOD MAHAJAN (MUMBAI-NORTH EAST):
With remote control, they want to come to the House!

14.44 hrs.

MOTION RE : ATROCITIES COMMITTED ON DALITS IN
MUMBAI, NAGPUR AND OTHER PLACES IN THE
STATE OF MAHARASHTRA AND IN OTHER
PARTS OF THE COUNTRY

MR. CHAIRMAN: The House may now take up the next business, that is, further discussion on the Motion moved by Shri Sharad Pawar.

SHRI RAM NAIK (MUMBAI-NORTH) : On a point of information, I want to know whether this debate will conclude today or not. When will the Home Minister reply? If we are given the schedule, it will be better for us to inform the Members so that the Members can be here.

MR. CHAIRMAN: Mr. Naik, I thank you very much because you have given me the opportunity to explain the position from the Chair. There are still fourteen Members to speak on this issue. Today is the Private Members' Business day and at 3.30 p.m. we will take up discussion on Private Members' Resolutions. If the House agrees that the remaining fourteen Members will also speak today, I think, there is no possibility of the hon. Home Minister to reply today.

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): After 6 p.m., I am ready to reply to the debate.

MR. CHAIRMAN: That list will not be complete by that time, I think. Fourteen speakers cannot complete by 6 p.m. It will be taken up again on Monday.

SHRI PRAMOD MAHAJAN (MUMBAI-NORTH EAST):
Sir, should we take that the reply by the hon. Home Minister would be on Monday?

MR. CHAIRMAN: Yes, on Monday.

[Translation]

SHRI NARAYANATHAWALAY (MUMBAI-NORTH CENTRAL): Mr. Chairman, Sir, the Statue of Baba Saheb Bhimrao Ambedkar was desecrated during July last in Mumbai. The police opened fire on those dalit people who were deeply hurt due to this insult of the statue. Several people were killed and injured. I share the sorrow of those dalits brothers, who have been killed. I pay my homage to them. What has happened, has happened. It is a matter of regret. But whatever is going on in this House and out of this House because of this incident, in my opinion, it is matter of deep sorrow and concern.

The conspiracy to disintegrate the country in the name of religion is going on. But in my opinion the gentlemen who preach this endeavour byreferring to this incident and trying to disintegrate the society. It is very strange that the Maharashtra State where Chhatrapati Maharaj Shivaji the founder of Swaraj was born, where Shri Bal Gangadhar Tilak who gave the slogan "Swaraj is my birth right" was born, where Shri Mahatma Phule who oppose the idea of untouchability, was born, where Baba Saheb Bheemrao Ambedkar who gave self prestige to dalits was born and more over even today the highest order of equality and governance prevail, the Congress leaders of the same State of Maharashtra are making efforts to defame the very same State at national level. The motion that has been moved by the hon. Member Shri Sharad Pawar before the House refers to the atrocities committed against dalits in various parts of the country but the statement made by him while moving his motion contains only the incidents occurred in Maharashtra and nothing else. The issues relating to state cannot be discussed in this House, so to raise these issues in the House, Shri Sharad Pawar in his motion mentioned about the incidents occurred in the other parts of the country. Saying something and doing other is his nature. The entire country knows it. It is not so that dalits are living in bad shape only in Maharashtra. While replying to a question of Dr. Murlī Manohar Joshi on 18th March in this House, the Minister of Welfare Shri Ramoowalla mentioned some figure which indicate that during the last year the incidents of atrocities on dalits were 14,285 in U.P., 5,197 in Rajasthan, 1,764 in Andhra Pradesh and 3,979 in Madhya Pradesh. In view all this do you consider it a very high degree of atrocities where only twelve people have been killed? But in the State where atrocities against 14-15 thousand dalits are committed in single year, Shri Sharad Pawar does not utter a single word against the Government of that State. There was no mention about Bihar, U.P. and Gujarat in his speech. Only to defame the Government of Maharashtra, he has raised this issue here in the House.